

**(2022) 03 SEBI CK 0073**

**In the Securities Appellate Tribunal Mumbai**

**Case No : Appeal No. 299 Of 2018**

Kamal Jitendra Katkoria

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

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**Date of Decision :** 11-03-2022

**Acts Referred:**

**Citation :** (2022) 03 SEBI CK 0073

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

**Bench :** Full Bench

**Advocate :** J. J. Bhatt, Rinku Valanju, Pratham Masurekar, Sumit Yadav, Hetal Joshi, Aditya Shah, Jheel Thakkar, Karan Asrani, Gaurav Joshi, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

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## **Judgement**

1. We have heard the learned counsel for the parties. Order reserved.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.